

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
226/252/ND/2020

IN THE MATTER OF:

M/s. BTBS Transport & Infrastructures Private Limited
Vs.
ROC & Another

.... Petitioner/Applicant

.... Respondent

Order under Section 252 of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Kapil Sharma Adv.
For Respondent :

ORDER

The reports filed by the RoC as well as Income Tax Department are on record.

Ld. Counsel appearing for RoC has stated that there are no objections in the report for restoration of the Company.

Order **Reserved.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)